

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) The matter has not come up for the consideration of the Government of India.

(c) This will be considered by the State Bank.

Discussions on Narmada Valley Development

9181. SHRI D. V. SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether any minutes of discussions were recorded in the meeting held on the 18th and 19th January, 1968 between the officers of the Central Government and the officers of the Madhya Pradesh Government in connection with Narmada Valley Development ;

(b) whether any draft minutes were prepared of the discussion held between the officers of the Central Government and the officers of the Madhya Pradesh Government on the same subject on the 10th April, 1968 ;

(c) whether Government propose to lay on the Table copies of the minutes, if recorded, of the discussion held on the 18th and 19th January, 1968 and the draft minutes, if recorded, of the discussion held on the 10th April, 1968 ; and

(d) whether at a meeting between the officials of the Central Government and of the Madhya Pradesh Government held on the 11th April, 1968, the former refused to record the minutes as a result of which the talks broke down and if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) to (d). The position has already been explained in the statement made in Lok Sabha on the 16th April, 1968, in response to a Calling Attention Notice.

Punasa and Bargi Projects

9182. SHRI D. V. SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have sanctioned

the Punasa and Bargi Projects submitted by the Madhya Pradesh Government ;

(b) if not, the reasons therefor ; and

(c) if the reply to part (a) be in the affirmative, the details and outlay of the project, with modifications, if any, which Government sanctioned ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). The State Government submitted the Bargi Project Report in February, 1969. This is under technical scrutiny in the Central Water and Power Commission. Punasa Report is awaited.

(c) Does not arise.

Foreign Exchange Allowed to Firms in Film Industry

9183. SHRI K. N. PANDEY : Will the Minister of FINANCE be pleased to state :

(a) the amount of foreign exchange sanctioned to the following persons in the Film industry during the last three years (i) Shri J. Om Prakesh, (ii) Shri Dalip Kumar, (iii) Shri Shashi Kapoor, (iv) Shri Shammi Kapoor ; and

(b) the purpose for which the foreign exchange was sanctioned ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). No foreign exchange was released in favour of Sarvashri Dalip Kumar, Shashi Kapoor and Shammi Kapoor, during the last three years. Information in respect of Shri J. Om Prakash is being collected and a statement will be laid on the Table of the House.

M/s. Hindustan Pilkington Glass Works Ltd., Calcutta

9184. SHRI K. N. PANDEY : Will the Minister of FINANCE be pleased to state :

(a) whether M. s. Hindustan Pilkington Glass Works Ltd., Calcutta are allowed to remit profits and dividends and remittance on account of royalties and technical know how to their English partners in London ;

(b) if so, how much amount has been permitted during the last three years ; and

(c) whether Government are aware that this company is establishing a plant to manufacture toughened glass which is not in the

terms of the foreign collaborations agreement approved by Government and Government will be losing 12 per cent excise duty on Glass ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Remittances of profits and dividends by foreign companies on their investments in India are allowed to be remitted freely after payment of Indian taxes. Payment on account of royalties and technical know-how fees by Indian companies to foreign companies in respect of approved projects are also freely allowed to be remitted abroad subject to deduction of taxes to the extent applicable. M/s. Hindustan Pilkington Glass Works Ltd., Calcutta did not declare any dividends for their financial years ending October 1962 to October 1967. During 1968 the Indian company declared an interim dividend of 5% on a total issued equity capital of the company of Rs. 180 lakhs of which the non-resident holding company holds 56.12%. Information regarding the actual remittances is not readily available. It will be collected and laid on the Table of the House.

(c) Manufacture of toughened glass does not need Government's approval under the Industries (R and D) Act, 1951. Thus M/s. Hindustan Pilkington Glass Works Ltd., Calcutta do not require Government's approval for the manufacture of toughened glass so long as no fresh foreign collaboration is involved for its manufacture and no import of capital equipment is involved. It is understood that Indian company had not so far started the production of toughened glass. 'Toughened glass' will fall within the category of "Sheet glass" and will therefore attract 12% excise duty leviable on "Sheet glass".

तिब्बिया कालेज

9185. श्री अश्वषेरा चन्द्र सिंह : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) तिब्बिया कालेज को प्रति वर्ष कितनी राशि का अनुदान दिया जाता है ;

(ख) क्या तिब्बिया कालेज बोर्ड सरकार के अधीन है ;

(ग) यदि हाँ, तो सरकार उस पर क्या नियंत्रण रखती है ;

(घ) क्या तिब्बिया कालेज के विद्यार्थियों तथा अध्यापकों ने उस कालेज के बोर्ड के विरुद्ध अनियमितताओं के आरोप लगाये हैं ; और

(ङ) यदि हाँ, तो उसका ब्योरा क्या है तथा उसके बारे में सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्रालय में राज्यमन्त्री (श्री बं. सू. मूति) : (क)

1966-67	-	2,85,000.00 रुपये
1967-68	-	3,18,000.00 रुपये
1968-69	-	3,22,550.00 रुपये

(ख) जी नहीं। यह तिब्बिया कालेज अधिनियम, 1952, के अधीन गठित एक स्वशासी बोर्ड के मातहत है। बोर्ड के सदस्यों का मनोनयन दिल्ली के उप-राज्यपाल द्वारा प्रति वर्ष के आचार पर किया जाता है।

(ग) इस बोर्ड और इससे सम्बद्ध संस्थानों के बजट प्राकलन प्रति वर्ष दिल्ली प्रशासन द्वारा मंजूर किये जाते हैं और उसी प्रशासन द्वारा कतिपय खर्च की मंजूरी भी दी जाती है। बोर्ड के लेखे चार्टर्ड लेखापाल द्वारा तैयार किये जाते हैं और हर वर्ष दिल्ली प्रशासन के स्थानीय निधि लेखा के परीक्षक तथा महालेखापाल, केन्द्रीय राजस्व, नई दिल्ली द्वारा उसका परीक्षण किया जाता है। उप-राज्यपाल बोर्ड को निदेश दे सकते हैं।

(घ) और (ङ). निगम कर्मचारियों की भति उन्हें मकान किराया भत्ते तथा मंहगाई भत्ते के भुगतान न करने के विषय में कतिपय अभ्यावेदन प्राप्त हुए। कालेज का स्टाफ विश्व-विद्यालय के प्राध्यापकों, रीडरों, लेक्चररों, आदि के समान ही वेतन-मान देने की मांग कर रहा है। 1967 के बीच के छात्र शुद्ध पाठ्यक्रम के स्थान पर मिश्रित पाठ्यक्रम पुनः चालू करने की मांग कर रहे हैं। मिश्रित पाठ्यक्रम के छात्र संक्षिप्त पाठ्यक्रम की मांग कर रहे हैं जिससे वे एलोपैथी की प्रैक्टिस कर सकें। इन मामलों पर विचार किया जा रहा है।

तिब्बिया कालेज दिल्ली

9186. श्री अश्वषेरा चन्द्र सिंह : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण,